

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA

UNSTARRED QUESTION NO. 1966

ANSWERED ON- 10.03.2026

Technical glitches in MCA21 V3 Portal

1966 Dr. Ashok Kumar Mittal:

Will the Minister of Corporate Affairs be pleased to state:

- (a) whether the MCA21 V3 portal continues to face outages, technical glitches and filing failures causing significant burden on companies, if so, the details thereof;
- (b) whether lack of timely scrutiny has weakened detection of shell companies and financial misconduct, if so, the details thereof and if not, the reasons therefor;
- (c) whether inadequate enforcement has led to rising auditor negligence and undisclosed beneficial ownership, if so, the details thereof and if not, the reasons therefor; and
- (d) whether Government will undertake a complete review of systemic failures that undermine corporate transparency, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI HARSH MALHOTRA)

(a) Version-3 of MCA21 (MCA21 V3) has been launched to promote Ease of Doing Business, strengthen compliance and enhance transparency. Through MCA21 V3, functionalities like Web filings, LLP Module, Company module, e-Enforcement, e-Adjudication, e-Consultation, e-Book Learning Management System have already been implemented. All filings are now being made through V3. During the last three years the number of forms which have been filed on the MCA21 V3 portal are as under:

Financial Year	Total No. of Forms filed
2023-24	80,77,210
2024-25	87,79,125
2025-26 (As on 31st Jan 2026)	86,99,486

(b) There is no definition of Shell Company under the Companies Act, 2013. However, the Ministry initiates special drives from time to time to strike off the companies which fall under the provisions of Section 248(1) of the Companies Act, 2013. Any complaint or reference of financial misconduct is addressed by taking suitable enforcement action as provided under the Companies Act 2013.

(c) No, Sir. The existing provisions of the Companies Act regarding duties of the Auditors, Auditing Standards, disclosure of Significant Beneficial Ownership are aimed at enhancing corporate governance & transparency. Appropriate enforcement action is taken by the Ministry on the basis of complaints received from the stakeholders, other enforcement authorities and organisations.

(d) No sir. There is no such systemic failure which undermines corporate transparency.
